



2026:AHC:25102

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1662 of 2026

Sripal Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Archna Singh Jadaun, Santosh Kumar Pandey

Counsel for Respondent(s) : C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri Santosh Kumar Pandey, learned counsel for the writ petitioner has made a statement at bar that though the orders dated 03.09.2025 and 19.06.2025 imposing punishment and rejection of the appeal has been challenged but the writ petitioner has already been preferred a revision before the respondent no. 2, Additional Director of Police, Meerut Zone, Meerut. A direction be given to decide the same.

2. Learned Standing Counsel submits that the revision so preferred by the writ petitioner on 06.10.2025 shall be decided by respondent no. 2, Additional Director of Police, Meerut Zone, Meerut.

3. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing respondent no. 2, Additional Director of Police, Meerut Zone, Meerut to decide the revision within a period of two months from today. It goes without saying that all the contentions raised in the revision shall be considered.

(Vikas Budhwar,J.)

February 4, 2026

Rajesh